

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 2

IA No. 1499/2022, IA No.676/2021
IN
CP(IB) No. 138/Chd/Hry/2019
(Admitted)

IN THE MATTER OF:

E2E Telelink India Pvt. Ltd. ...Petitioner

Vs.

Cambridge Energy Resource Pvt. Ltd. ...Respondent

Under Section: 9, IBC 2016, 31, IBC 2016, 66(1)

Order delivered on 08.05.2024

CORAM:

SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the RP : Mr. Mast Ram Chechi, PCS

For the Respondent : Mr. Ankit Sharma, Advocate

For the SRA in
IA No.1499/2022 : Dr. Rajansh Thukral, Advocate

For the Respondent No.1
In IA No. 676/2021 : Mr. Shubham Gupta, Advocate

For the Respondent
Nos. 2 to 4 In IA No. 676/2021 : Respondent Nos. 2 to 4 are already in IA
No.676/2021 Already proceeded ex-parte vide Order
dated 15.04.2024

ORDER

It is submitted by Ld. Counsel for RP that he has already filed the written submissions vide Diary No.1321/9 dated 08.09.2023 and does not want to file further

written submissions, on the other hand, Ld. Counsel for respondent No.1-Mr. Dhruv Gupta has filed brief note vide No.1321/12 dated 06.05.2024. The same is taken on record. Let the matter be listed for arguments before the Regular Bench on 27.05.2024.

Sd/-
(UMESH KUMAR SHUKLA)
MEMBER (T)

-Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)

Pooja